

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE

APPEAL NO. 164/2024 (WZ)

Sunil Mandrekar

...Applicant

*Versus*

Goa Coastal Zone

Management Authority & Ors

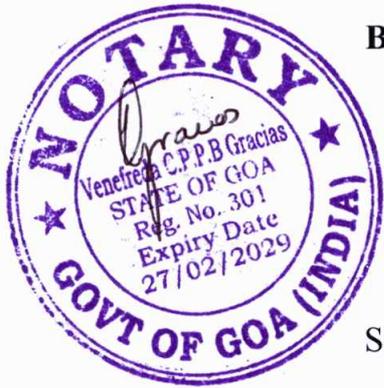
...Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT**

**NO. 1 (GCZMA)**

I, Shri Sachin Desai, major of age, holding the post of Member Secretary, Goa Coastal Zone Management Authority (“GCZMA”) i.e., Respondent No 1 herein, having office at 4<sup>th</sup> Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:

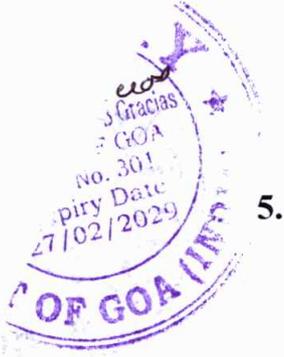
1. I say that I am holding the post of Member Secretary, GCZMA. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.



2. I say that I am filing the present Affidavit-in-Reply for the purpose of opposing the relief sought in the present appeal. Nothing in the aforementioned Appeal be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon'ble Tribunal to file an additional Affidavit, if found necessary.
3. I say that the present appeal challenges the Order dated 24.09.2024 ("**Impugned Order**") passed by the answering Respondent. I say that *vide* the Impugned Order disposed off the show cause notice dated 21/05/2024 as against the Appellant No 3 herein.
4. I say that Complaint dated 22/12/2023 from River Navigation Department, Betim, Goa, was received against construction of shop/house on the road next to the ferry ramp in Survey No. 48/21 of Village Naroa, Bicholim Taluka ("**Subject Property**"). The complaint stated that the said construction is causing obstruction for vehicle



Annexed hereto is a copy of Complaint dated 22/12/2023 marked as "Annexure A".



5. I say that pursuant to the said complaint dated 22/12/2023, a notice was issued on 20/03/2024, to schedule a joint site inspection on 28/03/2024.

Annexed hereto is a copy of the Site Inspection Notice dated 20/03/2024 marked as "Annexure B".

6. I say that site inspection was carried out on 28/03/2024. I say that the site inspection report provides that Survey No.48/21 of village Naroa, Bicholim, Goa, falls in CRZ III (river NDA) and is also affected by mangroves buffer zone as per CZMP 2011. The site inspection report states that there exists one laterite masonry structure with GI sheet roofing of size 6.40 mts x 14 mts belonging to Mr Dayesh Mandrekar who runs a restaurant under the name and style "Village Bar and Restaurant". The site inspection report mentions that Mr Dayesh Mandrekar (i.e., Appellant No 3 herein) was present during the inspection. It is pertinent to note that the Appellants claim that the Restaurant is operated by

Appellant No. 2 herein however, she was admittedly not present in the restaurant on the date of the site inspection.

Annexed hereto is a copy of the site inspection report dated 28/03/2024 marked as "Annexure C".



7. I say that pursuant to the site inspection, show cause notice dated 21/05/2024 was issued to Appellant No 3 herein, to show cause why a direction to demolish the structure and to restore the land to its original condition should not be issued. (*show cause notice dated 21/05/2024 is at page 89 of the appeal*)

8. I say that the matter was deliberated in the 408<sup>th</sup> GCZMA Meeting scheduled on 01/08/2024 wherein the Appellant No 3 was present. The Appellant No 3 submitted that he has not done any illegal construction in the property bearing Survey No. 48/21 of village Naroa, Bicholim, Goa and that the said structure existed prior to 1991. I say that the Appellant No 3 failed to produce any permission from the CRZ authorities for the said structure. I say that a decision was taken in the 408<sup>th</sup> Meeting held on 01/08/2024 that said structure is

absolutely unauthorised and illegal in absence of any NOC/ permission from CRZ authority.

Annexed hereto is a copy of relevant portion of the Minutes of the 408<sup>th</sup> Meeting of GCMZA dated 01/08/2024 marked as "Annexure D".

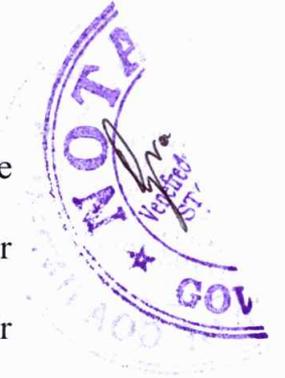


9. I say that Appellant No 3 herein was present in the 408<sup>th</sup> GCZMA Meeting but he did not state that he had no connection with the said "Village Bar and Restaurant". I say that it is only on 02/08/2024 that the Appellant No 3 herein inwards a letter to the Respondent No. 1 stating that he has no connection with the said "Village Bar and Restaurant". I say that such a claim was made as an after-thought after the decision of the Answering Respondent in the 408<sup>th</sup> Meeting. Annexed hereto is copy of the letter in-warded on 02/08/2024 marked as "Annexure E".

10. I say that Impugned Order dated 24/09/2024 directs demolition of the laterite masonry structure with GI sheet roofing of size 6.40 mts x 14 mts as the same is without permission and is constructed right next to the Naroa ferry

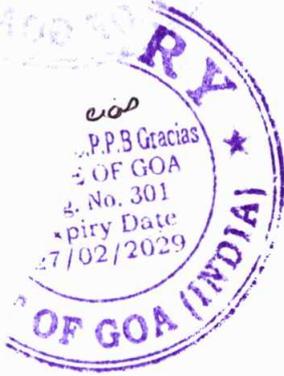
ramp which is causing obstruction for the ferry boat vehicular traffic.

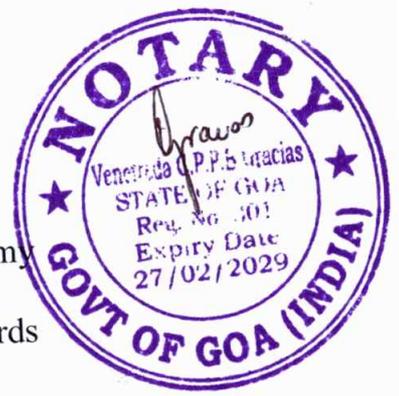
11. I say that the Appellants in paragraph 7 of the appeal have stated that the subject property belonged to one Salkar Family and that the said Salkar Family permitted late Mr Shivaji Krishna Mandrekar (father of Appellant No. 1 and Appellant No 2) to construct a house and start Beedi-Cigarette shop. I say that Appellants in paragraph 15 of the appeal memo have stated that late Shri Shivaji Mandrekar passed away in the year 2007. I say that at paragraph 22 the appellants have submitted that Appellant No 1 is the owner of the subject property and Appellant No 3 (who is 73 year old) is operating the bar and restaurant. I say that the Appellants have failed to produce any document of conveyance transferring the subject property in the name of late Shri Shivaji Mandrekar. I say that the Appellants have failed to produce any document which conveys the title of the subject property from late Shri Shivaji Mandrekar to Appellant No. 1 herein. I say that Form I & XIV does not confer title of ownership as Form I & XIV is only a



document for the purpose of revenue records. *In arguendo*, assuming late Shri Shivaji Mandrekar to be the supposed owner of the subject property, it is submitted that in the absence of any document specifically transferring the ownership of the subject property in favour of Appellant No 1, the presumption is that Appellant No. 1 and Appellant No 3 have the same and equal right in the subject property pursuant to the demise of their father.

12. I say that Appellant No 3 was duly heard prior to passing of the Impugned Order.
13. I say that the Appellants herein have failed to produce any permission from CRZ authority pertaining to the said illegal structure. I say that the Appellants are put to strict proof thereof.
14. I say that in view of the above, the present appeal is liable to be dismissed.





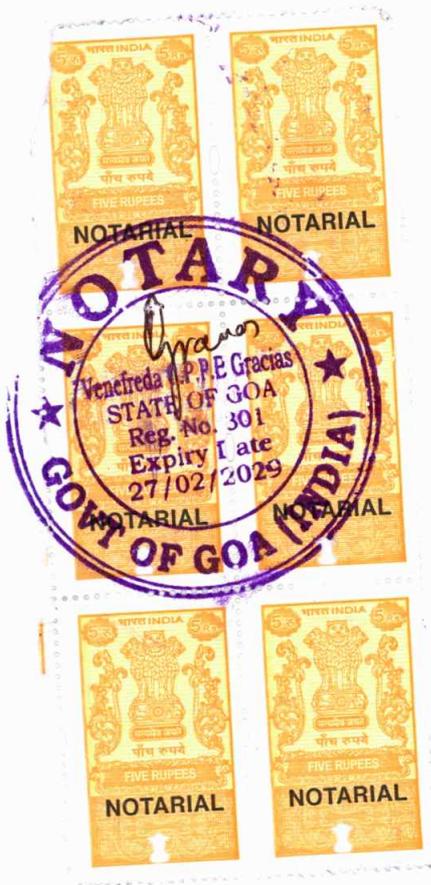
15. I say that what has been stated in Paras 1 to 14 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.

Solemnly Affirm on Oath

Place: Panaji, Goa.

Date: 17.06.2025

*[Signature]*  
DEPONENT



Solemnly affirmed before me  
*Sachin Desai*  
Who is identified before me by  
Chri/Smt .....  
.....At Panjim - Goa  
Sr. No, *69/06/2025/P*  
Dated. *17/06/2025*

*Gracias*  
Venefrada C.P.P.B Gracias  
Advocate & Notary Goa State

Member Secretary  
G. C. Z. M. A.  
Inward No. 4898  
Date: 22/12/2023



Annexure A

River Navigation Department  
Government of Goa  
Betim-Goa.

Phone Nos. +91(0832)2417710/2415280

Fax +91(0832)2414485

Website: [www.rnd.goa.gov.in](http://www.rnd.goa.gov.in)

E-mail: [workshop-river.goa@nic.in](mailto:workshop-river.goa@nic.in)

No.RND/Traffic/23-24/ 425

Dated: 22/12/2023

To

The Member Secretary,  
Goa Coastal Zone Management Authority,  
Dempo Tower, Patto Plaza,  
Panaji Goa.

*Handwritten note:*  
HAI BOWAS  
P. 20/11/23  
J. S. S.

**Sub:- Construction of Shop/house on the road next to the ferry ramp at Narao within NDZ and in violation to the provision of CRZ (III) of (River-NDZ)**

Sir/Madam,

This is to inform you that, new shop/house is being constructed/constructed right next to the Narao ferry ramp which is causing obstruction for the vehicles/four wheelers as there is no turning place remained. Also during emergency situation, this new house/shop will create hurdle for vehicles of fire department etc.

You are requested to inspect the site and ensure that there is no obstruction to the traffic, to and fro from the ferryboats at the ramp.

Photographs of the structure/shop is hereby enclosed.

This structure is situated within 100 mts (NDZ) as per CRZ(III) (River-NDZ) of CZMP 2011.

Copy of the complaint made to local Panchayat is hereby enclosed.

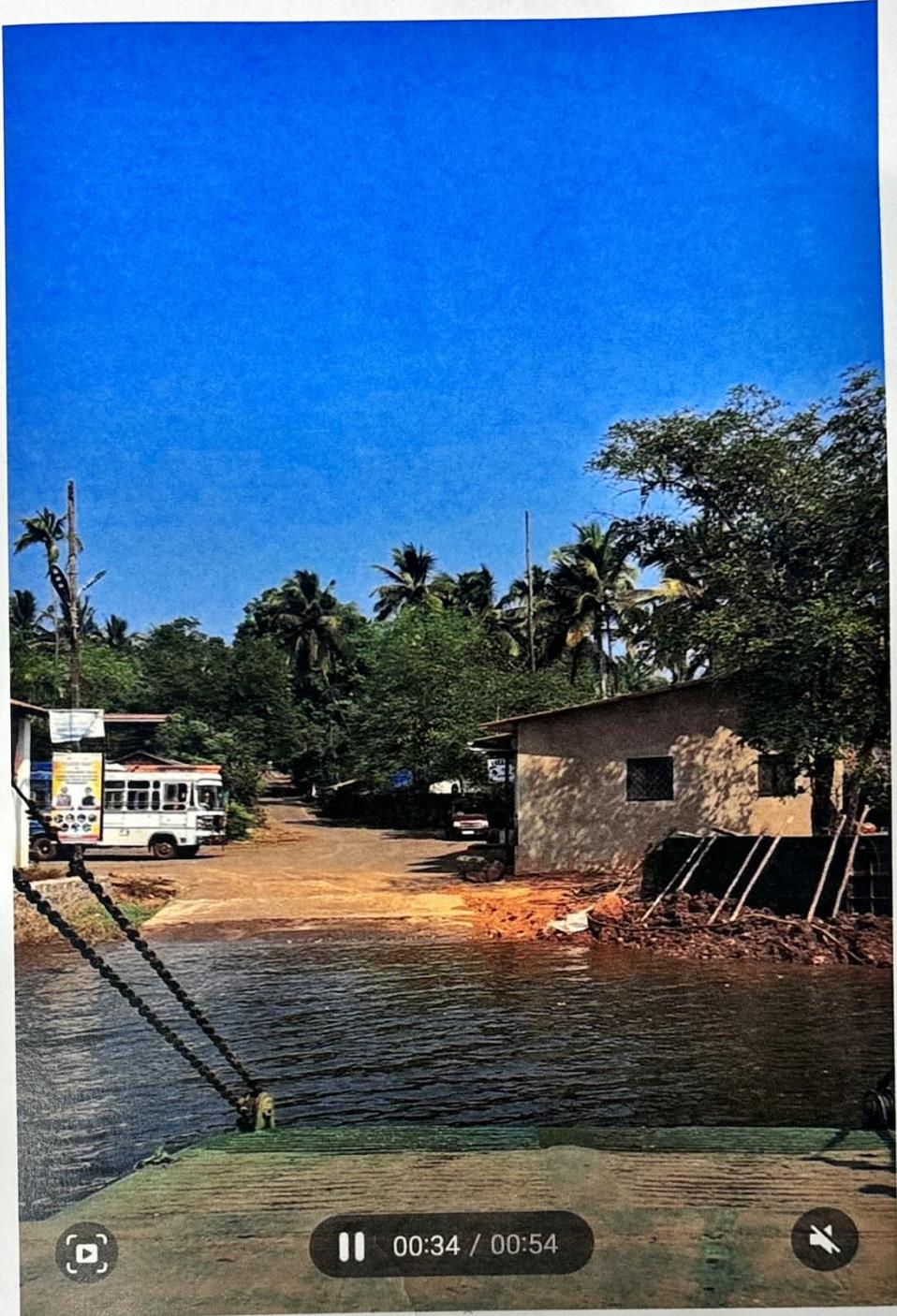
*Handwritten date:* 11/06/2024

*Handwritten signature:* J. S. S.  
Sr. Superintendent (W&T)  
River Navigation Department  
Betim Goa

Copy to:

- 1) Concerned file
- 2) Guard file





Send someone from  
our side for inspection

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Annexure B

Member Secretary  
& C. Z. M. A.

Invoice No. 6749  
Date: 28/03/2024

*[Signature]*  
28/3



OFFICE OF THE MAMLATDAR OF TALUKA BICHOLIM  
Government Complex, Bicholim- Goa -403504.

Phone: 0832-2362237, 2363886(Fax) E-Mail: [mam-Bicholim.goa@nic.in](mailto:mam-Bicholim.goa@nic.in)

No. MAM/BICH/CI-I/82/2024/940

Dated: 20/03/2024.

**NOTICE**

To,

1. The Assistant Engineer Works Division -V, PWD Bicholim Goa.
2. The Captain of Ports Panaji Goa.
3. The Range Forest Officer , Keri Sattari Goa.
4. The Dy. Town Country Planner, Bicholim Goa.
5. The Inspector of Survey & Land Records, Bicholim Goa.
- ✓ 6. The Goa Coastal Zone Management Officer 4<sup>th</sup> Floor Dempo Towers Patto Panaji Goa.

**Sub: Regarding the joint site inspection.**

This is with reference to Memorandum bearing No. DCB/BICH/CORR/10/2024/940 dated 12/03/2024 issued by the Dy. Collector & SDO, Bicholim Sub Division, Bicholim Goa. Wherein this office has been directed to conduct the joint site inspection of the site at Naroa ferry ramp village Naroa Bicholim Taluka regarding construction of Shops/Houses on the road next to the ferry ramp which is causing obstruction for the vehicles/four wheelers as there is no turning place remained and also during emergency situation, this new houses/shop will create hurdle for vehicles of fire department etc.

In View of above the site inspection is scheduled on 28/03/2024 at 10.30 am at Naroa village of Bicholim Taluka along with Circle Inspector I of Bicholim Taluka, Talathi of Naroa Saza and Field Surveyor attached to this office.

Hence you are kindly requested to depute your officials on above scheduled date, time and place without fail for the said inspection and to submit report of the same within two days in enclosed format.

*[Signature]*  
(Vimod Mangesh Dalal)  
Mamlatdar of Bicholim Taluka  
Bicholim-Goa.

Encl:- As Above

**Copy To,**

1. The Deputy Collector & SDO Bicholim Goa.
2. The Director of River Navigation Department Betim Goa.
3. Smt. Sharmila Govekar Circle Inspector O/o Mamlatdar Bicholim Goa.
4. Shri. Prakash Shet, filed Surveyor. O/o Mamlatdar Bicholim Goa.
5. Shri. Dashmond O'liveira Talathi of Naroa Saza Bicholim Goa.

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## Site Inspection Report

## Annexure C

As per the noticed received from the Office of The Mamlatdar Of Taluka Bicholim a joint site inspection was carried out on 28/03/2024 in presence of below officials from different concern department:

1. Miss.Bhargavi kelkar Environmental Assistant GCZMA
2. Smt.Sharmila Govekar C.I o/o Mamlatdar Bicholim Goa
3. Shri.Amey Volvoikar T.A WRD
4. Shri.Rajeshwar Chodankar A.E SD II PWD
5. Shri.Pradeep Sinari Round Forester Keri Range
6. Shri.Prakash Shet Field Surveyor o/o Mamlatdar Bicholim Goa
7. Shri Sohan Shirodkar R.N.D Traffic office
8. Shri ram Gupta COP department ( H.S)

In regards of the site inspection notice a inspection was carried out the property.The Construction which is carried out is in the Sy.No 48/21 of village Naroa Bicholim taluka,The title holder for the 1). Sunil Shivaji Mandrekar 2).% Satyawan Vassant Narvekar alias Narulkar alias Nasalkar and admeasures total Area of 1750.00 sq.m. There exist three land parcels in the same survey number 48/18,48/19,48/20 The Sy.No 48/21 falls in CRZ III (river NDZ) and also affected by mangroves buffer zone as per CZMP 2011.

There are three numbers of land parcel in the Sy.No 48/21 of village Naroa Bicholim Taluka bearing number 48/18 with title holder 1). Sunil Shivaji Mandrekar 2).% Satyawan Vassant Narvekar alias Narulkar alias Nasalkar with total Area : 100.00 sq.m.,48/19 and 49/20 of wich title holder is Sunil Shivaji Mandrekar each with 50.00sq.mtr area as per Bhunaksha.

  
11/06/2024  
Site Observations:

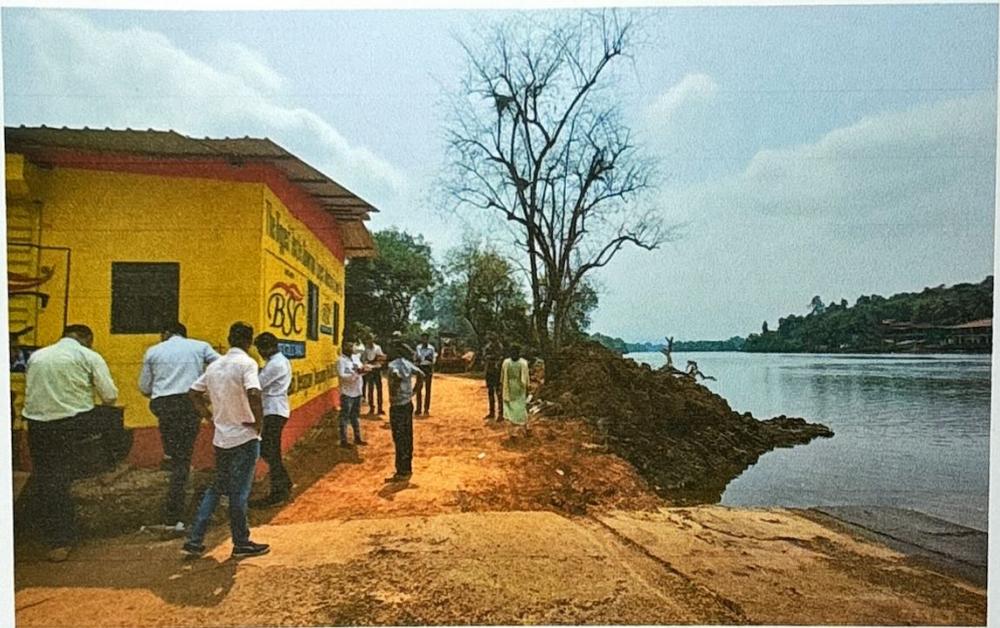
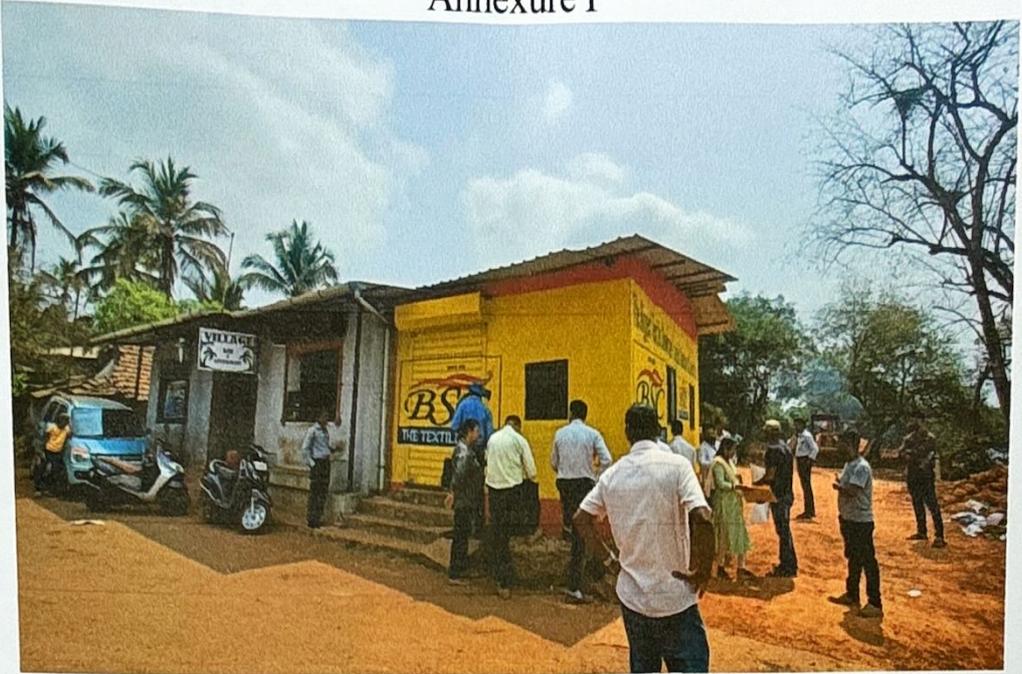
- 1) The Respondent Mr.Dayesh Mandrekar was present during the time of inspection.

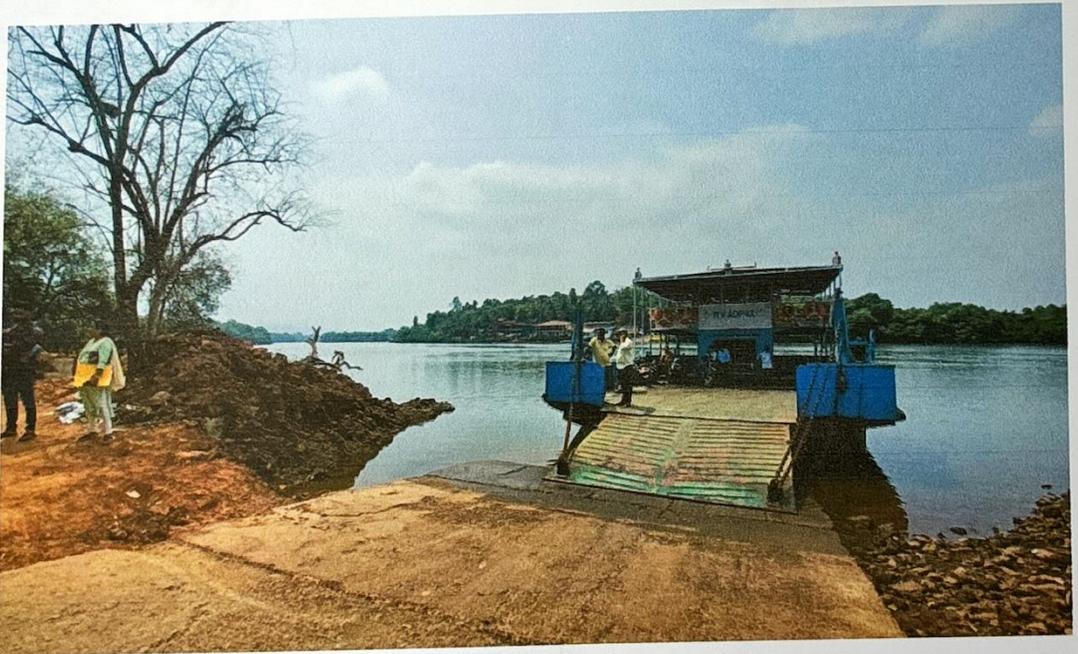
- 2) There exist one laterite masonry structure with G.I sheet roofing of size 6.40mtr X14.00mtr belongs to Mr.Dayesh Mandrekar and runs under the name style "Village Bar & Restaurant".
- 3) The Respondent did not showed any permission /NOC given by office of Goa Coastal Zone management Authority during the time of inspection.

### **Conclusion and Recommendation**

1. The Sy.No falls in CRZ III ( river NDZ ) as per CZMP 2011.
2. No permanent new construction is allowed in NDZ except reconstruction and repair renovation of existing structure.
3. Site photographs are attached in Annexure I

Miss.Bhargavi Kelkar  
Environmental Assistant





**Proceeding: Respondent present and sought for time to produce additional documents.**  
**Decision: Matter posted for further hearing on the 03/09/2024 at 3.30p.m**

**Case 1. 29**

**To decide on the Complaint dated 22/02/2024 from Mr. Armando Serrao.**

**Background:** The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 22/02/2024 from Mr. Armando Serrao, R/o H.No 192/1, 3<sup>rd</sup> Ward, Colva, Salcete Goa, Mr. John Cota, R/o H.No49. Gandaulim, Colva,Salcete Goa, Mr. Anthony Rodrigues R/o H.No 392, 4<sup>th</sup> Ward, Colva, Salcete Goa with regards to illegal construction of RCC wall in Sy.No 56/9, 56/10 and 56/12 of village Colva, Salcete Taluka. The same has been verified by the Engineer and Field Surveyor attached to this Office and submitted the report. That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

Name of the Party/alleged violator	Survey No. / Village	Type of Construction/activity	Distance from HTL
1.Village Panchayat of Colva, 2. Comunidade of Colva. 3. The Executive Engineer-XVI, Office of the Executive Engineer, Electricity Department, Aquem, Salcete- Goa.	Sy.No 56/9, 56/10 and 56/12 of village Colva,	There exists a retaining wall. There exists a Culvert. Electric poles are mounted on the retaining wall and the same are connected with electrical wires and electrical fixtures. Land filling is also observed on the both side of retaining wall. Rcc fencing poles are erected at site.	Within CRZ III(200-500 from HTL)

The Authority issued Show Cause Notice to the Respondent and directed to remain present for a personal hearing on 11/06/2024 at 3.30p.m.

The said matter was deliberated in 402<sup>nd</sup> Meeting held on 11/06/2024 the Proceeding:Complainant absent. Respondent absent The Authority's decision: The Authority posted the matter on 04/07/2024 at 3.30p.m.

The said matter was deliberated in 404<sup>th</sup> Meeting held on 04/7/2024 the Proceeding: Complainant absent. Respondent absent. The Authority's decision: The Authority decided to issue fresh personal hearing notice and posted the matter for further hearing on 01/08/2024 at 3.30p.m

**Proceeding: Complainant Absent. Respondent absent.**

**Decision: Matter posted for further hearing on the 20/08/2024 at 3.30p.m**

**Case No 1.30**

**To decide on the Complaints dated 22/12/2023 and 18/03/2024 from River Navigation Department.**

**Background:** The Office of the Goa Coastal Zone Management Authority is in receipt of complaints dated 22/12/2023 and 18/03/2024 from River Navigation Department, Betim Goa and office of Dy. Town Planner, Town and Country Planning Department, Bicholim /Sattari, Taluka with regards to construction of shop/house on the road next to the ferry ramp at Naroa in Sy.No 48/21 of village Naroa.

A joint site inspection was carried out on 28/03/2024. That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

Name of the Party/alleged violator	Survey No. / Village	Type of Construction/ activity	Distance from HTL

Mr. Dayesh Mandrekar ,	Sy.No 48/21 village Naroa Bicholim taluka,	198 There exist one laterite masonry structure with G.I sheet roofing of size 6.40mtr X14.00mtr belongs to Mr.DayeshMandrekar and runs under the name style "Village Bar & Restaurant".	CRZ III ( river NDZ ). Affected by mangroves buffer zone
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The Authority issued Show Cause Notice to the Respondent and directed to remain present for a personal hearing on 11/06/2024 at 3.30p.m.

The said matter was deliberated in 402<sup>nd</sup> Meeting held on 11/06/2024 Proceeding: Complainant absent . Respondent present. The Respondent sought for time. The Authority's decision: The Authority posted the matter on 04/07/2024 at 3.30p.m.

The said matter was deliberated in 404<sup>th</sup> Meeting held on 04/7/2024 the Proceeding: Complainant absent. Respondent absent. The Authority's decision: The Authority decided to issue fresh personal hearing notice and posted the matter for further hearing on 01/08/2024 at 3.30p.m

**Proceedings:** The Authority had issued a show cause notice thereby putting the Respondent to notice in respect of the one masonry structure with G.I. sheet roofing in property bearing Survey No. 48/21 village Naroa, Bicholim-Goa. The Respondent submitted that he has not done any illegal construction in property bearing Survey No. 48/21 village Naroa, Bicholim-Goa and that House/Shop existed prior to 1991. The Respondent thus prayed for withdrawal of Show Cause Notice and that he be discharged from the proceedings.

**Decision:** Having gone through the reply of the Respondent vis-a-vis the site inspection report prepared by the inspecting team, the Authority observed that aforesaid structure is absolutely unauthorised and illegal in absence of any N.O.C/permission from this authority and hence violative of CRZ norms. It is also observed that the said structure is constructed right next to the Narao ferry ramp which is causing obstruction for the ferry boat vehicular traffic. The Authority thus deemed it fit to direct the Respondent to demolish masonry structure with G.I. sheet roofing in property bearing Survey No. 48/21 of village Naroa, Bicholim-Goa.

Case No 1.31

To decide on the Complaint dated 05/05/2023 from Ms. Maria Alba Sequeira and Mr. Samir Vaigankar, R/o Siolim Bardez Goa

**Background:** The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 05/05/2023 from Ms. Maria Alba Sequeira and Mr. Samir Vaigankar, R/o Siolim Bardez Goa with regards to destruction of mangroves and land filling in Sy.No 321/2 of Siolim village. The same has been verified by the Engineer and Field Surveyor attached to this and submitted the report.

*Jaleg*

*AR*

From: *show for passing*  
Mr. Dayesh Mandrekar  
R/o H. No. 411, Talewada,  
Narvem, Bicholim – Goa.

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G. C. Z. M. A.

Inward No. 2178

Date: 02/08/2024

Annexure E

Date: 11/07/2024

7499242938

988774665

To  
Member Secretary (GCZMA),  
4<sup>th</sup> floor Dempo Towers,  
Patto Panaji – Goa.

*15/1*  
*Adv. B. V. V. 7*

Sub: Regarding show cause notice dated 21/05/2024 issued to me.

Sir

I am in receipt of your above mentioned notice dated 21/05/2024 and in reply I have to bring to your kind notice as under:

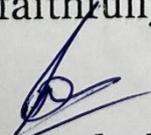
- 1) As directed by you in your notice I was personally present on 04/06/2024 at 3:30 pm and I filed an application for issue of the documents which were relied in the said notice. However since the member secretary was not present I was given the next date of hearing on 11/06/2024.
- 2) I have to bring to your kind notice that the address that is quoted by you in your show cause notice is misleading. For your kind information please note that I am residing at H. No. 411, Talewada, Narvem, Bicholim – Goa. Also please note that the village Bar and restaurant quoted in your notice I do not have any connection with the same also note that the said Village Bar and Restaurant is owned by Soyarabai Shivaji Mandrekar and which is existing there prior to the liberation of Goa and therefore I do not have any connection with the same.

- 3) As far as the survey number which you have quoted i.e. survey no. 48/21 of village Narva of Taluka Bicholim is owned by Sunil Shivaji Mandrekar and you are quite aware of the same and as per my knowledge there is no new construction as alleged by you.
- 4) For your kind information please note that the copy of the site inspection which you have provided to me on the last date of hearing by Miss Bhargavi Kelkar Environmental Assistant and the photos which are Annexed therein does not pertain to the structure where I am residing. It is also further brought to your kind notice that it is mentioned that I was present in the site inspection is not correct my name is simply incorporated in the site inspection without my fault Please note. It is also brought to your notice that I was not the part of the site inspection, however I was just standing on the site along with other people.

In the circumstances I kindly request you to withdraw the said notice and relieve me from the same.

Thanking you

Yours faithfully

  
Dayesh Mandrekar

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Government of Goa,  
Primary Health Centre Bicholim,  
Bicholim Goa. 403 504.

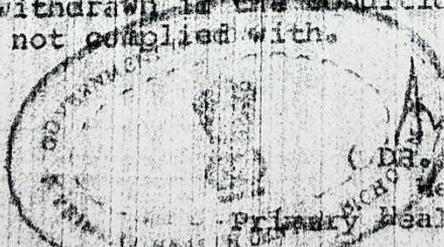
Dated:- 25th June, 1993.

No. PHCB/HS/NOC/Exc/93-94/64D

NO OBJECTION CERTIFICATE

With reference to the letter received from the Excise Station Bicholim No. Exc/Bic/93-94/93 dated 16/06/1993 requesting for the N.O.C. for retail sale of Indian Made Foreign liquor and Country Liquor for the consumption on the premises bearing H.No. 227, situated at Digiwada Narea, Taluka Bicholim, it is to state that the Primary Health Centre Bicholim HAS NO OBJECTION on Sanitary and Hygenic point of view in permitting Shri. Shivaji Krishna P. Mandrekar, r/o, Digiwada-Naraoa, Bicholim Goa, to open the liquor shop in the name and style "MANDREKAR BAR & RESTAURANT", subject to the following conditions:

1. The proprietor of the liquor shop shall not cause nuisance to the surrounding area, arising from bad smell.
2. The painting of the premises shall be carried out once in a year.
3. Adequate cleanliness shall be maintained into the shop so as to avoid health hazard.
4. Adequate number of racks and cupboard shall be arranged from store of the packed bottles or liquors.
5. Provide septic tank latrine and wash basin in the premises as per site plan.
6. The proprietor shall co-operate with the Health Authorities whenever they visit for inspection.
7. The NO OBJECTION CERTIFICATE issued is liable to be withdrawn if the conditions stipulated above are not complied with.

  
(DR. A. V. S. AMONKAR)  
Health Officer  
Primary Health Centre Bicholim.

To,  
Shri Shivaji Krishna P. Mandrekar,  
Digiwada, Naraoa, Bicholim Goa.

Copy f.w.c. to:-

1. The Director of Health Services, Campal, Panaji Goa, for information.
2. The Sarpanch, Village Digiwada, Naraoa, Bicholim Goa, for information.



# VILLAGE PANCHAYAT NAROA

TALUKA : BICHOLIM-GOA 403 504  
Ph.: 2387012

Ref. No. : VPN/BICH/ NAROA/CW/2012-13/254

Date 02/08/2012

## CERTIFICATE CUM/NOTICE

This is to certify that this Panchayat has no objection to transfer the Bar & Restaurant bearing no. 12, registered in this office in the name of Smt Soyarubai S. Mandrekar wife of late Shri Shivaji Mandrekar at Dregliwada Naroa, Bicholim Goa.

This certificate is issued at the request of Smt Soyarubai Shivaji Mandrekar to be produce in Atmaram Health centre Bicholim Goa.



*Phed*  
By SARDAR  
GRAMPANCHAYAT NAROA

TRUE COPY  
*Phed*  
Assistant Engineer  
BICHOLIM-GOA (D.C.)  
Bicholim

## FORM III

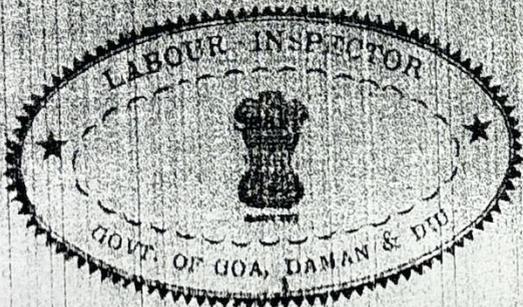
(See Rule 5)

## Registration Certificate of Establishment

1. Registration Number — S/I/447
2. Name of the Establishment — Shivaji Krishna Mandreker
3. Postal address of Establishment — Tarwada, Narve, Bicholim Goa
4. Name of the employer — Shri Shivaji Krishna Mandreker
5. Nature of Business — Beedi-Cigarette Shop

It is hereby certified that Shivaji Krishna Mandreker has been registered  
as Shop this day 9th June of 1975

  
Signature of Inspector



Renewals

Date of renewal	From	To	Signature of Inspector with seal
5-9-77	1-1-1976	31-12-1976	<i>[Signature]</i>
5-9-77	1-1-1977	31-12-1977	<i>[Signature]</i>
17-7-80	1-1-1979	31-12-1979	<i>[Signature]</i> LABOUR INSPECTOR
17-7-80	1-1-1980	31-12-1980	<i>[Signature]</i> LABOUR INSPECTOR

फॉर्म नं. ४ Form No. 4

RECEIPT

पावती No. 51

Receipt Book No. 35 पावती बुक नं.

The Gram Panchayat  
Received from Shivaji K. Manohar  
यांजकडून साभार पोहचले रुपये Rupees 10 + 2

on account of Professional Tax च्या कारणासाठी

Date/तारीख 3-6-78 for the year 1976-77

reference to cash entry book 1977-78 जमेचा संदर्भ

Page No. पा. नं.

SN 18

पावती देणाऱ्या अधिकाऱ्याची सही आणि हुद्दा  
Signature and Designation of Issuing Officer

FORM NO. 4

PITARE  
Original

RECEIPT

Receipt Book No. 64 Receipt No. 018

The SECRETARY, THE GRAMPANCHAYAT

Received with thanks from Shri Shree K. Chandrasekar

Rupees Five and paise fifty only

on account of Professional fees under

Date 19/1/89 Or. no. 12 for the

Reference to cash entry. Year 1989-90

Book (Or. 12-50)

Page No. \_\_\_\_\_



*[Handwritten Signature]*

SECRETARY

GRAMPANCHAYAT - NARODA

Signature and Designation of Issuing Officer

S/15

P/TEVC

Original

FORM No. 4

RECEIPT

Receipt Book No. 53

Receipt No. 33

The V.P. Nayak

Received with thanks from Shri. K. Krishna Murthy

Rupees Ten only (Rs. 10/-)

on account of Professional tax on goods

Date 19/12/56 under No 15 for the

Reference to cash entry years 1955-56

Book (1956-57)

Page No.



SECRETARY

Signature of the Branch Officer

FORM T. R. 6  
CHALAN No.

Original

Treasury/Sub-treasury  
Chalan of cash paid into the State Bank of India at State Bank of India  
State Bank of Saurashtra for donation - Gov.

To be filled in by the remitter				To be filled in by the departmental officer or the treasury			
By whom tendered	Name (or designation) and address of the person on whose behalf money is paid	Full particulars of the remittance and or authority (if any)	Amount		Head of Account	Accounts officer by whom adjustable	Order to the Bank †
			Rs.	P.			Date
SHIVAJI KRISHNA BIANJILE KITE	SHIVAJI KRISHNA MANJRE KAR Beeda Cigarette Shop	Renewal/Registration fee realised under Goa, Daman & Diu Shops & Establishments Act, 1973 and the Rules, 1975. Fees for the Year 3/1/1987	5	00	Govt Labour & Employment fees realised under Goa Daman & Diu Shops & Establishments Act 1973 and the Rules, 1975		29/12/1986
Signature	(Signature)	Total*	5	00			Correct. Receive and grant Receipt  Signature and full designation of the officer or ring the money to be paid
In words Rupees Five only				† To be used only in the case of remittances to the B through departmental officer or the Treasury officer			

Received payment (in words) Rupees.

Treasurer

Accountant

Treasury Officer

Agent or Manager

Particulars	Amount	
	Rs.	Pis
Coin ... ..		
Notes (with details) ... ..		
Cheques (with details) ... ..		
<b>Total Rs.</b> ... ..		

NOTE 1. — In the case of payments at the treasury, receipts for sums less than Rs. 500/- do not require the signature of the Treasury officer, but only of the Accountant and the Treasurer. Receipts for cash and cheques paid for services postage stamps should be given in Form T. R. 5.

NOTE 2. — Particulars of money tendered should be given on the reverse.

NOTE 3. — In cases where direct credits at the Bank are permissible, the column "Head of Accounts" will be filled in by the Treasury Officer or the Accountant General, as the case may be, on receipt of the Bank's Daily Sheet.

*S/2/11*  
*Red*  
*29/11/06*

5/12

FORM NO. 4

PITAX

Original

RECEIPT

Receipt Book No. 61

Receipt No. 096

The \_\_\_\_\_

Received with thanks from Shivaji K. Mandrekar

Rupees twelve and paise fifty only

on account of Professional Tax

Date 6/1/89 under s.no. 12 for

Reference to cash entry. the year 1988-89  
(Rs. 12-50)

Book  
Page No. \_\_\_\_\_

M. K. ...  
SECRETARY

Signature and Designation of issuing Officer

211

FORM III

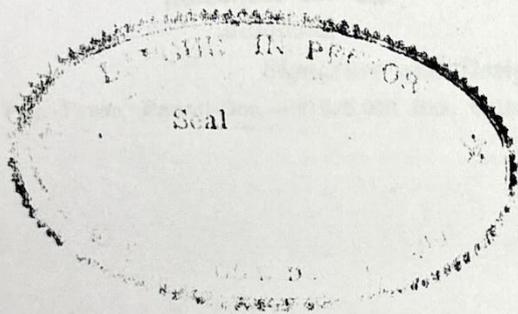
(Under Goa, Daman and Diu Shops and Establishment Rules, 1975)

(See Rule 5)

## Registration Certificate of Establishment

1. Registration Number-- S/I/447
2. Name of the Establishment-- Shivaji Krishna Mandrekar
3. Postal address of Establishment-- Tarwada, Narve, Bicholim, Goa.
4. Name of the employer-- Shri Shivaji Krishna Mandrekar
5. Nature of Business-- Beedi Cigarette Shop

It is hereby certified that Shivaji Krishna Mandrekar has been registered  
as Shop this day 9th June of 1975

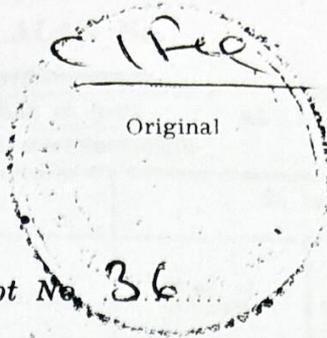


  
Signature of Inspector

## Renewals

Date of renewal	From	To	Signature of Inspector with seal
17.1.83	1.1.1976 1.1.1983	31.12.1982 31.12.1983	LABOUR INSPECTOR
1.85	1.1.1984 1.1.1985	31.12.1984 31.12.1985	LABOUR INSPECTOR
1.86	1.1.1986	31.12.1986	LABOUR INSPECTOR
5.1.1987	1.1.1987	31.12.1987	LABOUR INSPECTOR
3.2.88	1.1.1988	31.12.1988	LABOUR INSPECTOR
2.89	1.1.1989	31.12.1989	LABOUR INSPECTOR

LABOUR INSPECTOR  
Bicholim.



FORM No. 4

RECEIPT

Receipt Book No. 59

Receipt No. 36

The

Received with thanks from Shri. K. Mandekar

Rupees two only (Rs. 2/-)

on account of Nec for the electric

Date 5/4/88 Connection under

Reference to cash entry Sr no 2 for the

Book wear tags - 59

Page No.

Handwritten signature

Signature and Designation of issuing Officer

214

ALAN No.

Original

Chalan of cash paid into the

State Bank of India  
State Bank of Saurashtra

at

Bedi

To be filled in by the remitter

To be filled in by the departmental officer or the treasury

By whom tendered	Name (or designation) and address of the person on whose behalf money is paid	Full particulars of the remittance and or authority (if any)	Amount		Head of Account	Accounts officer by whom adjustable	Order to the Bank †
			Rs.	Ps.			
Shri Shwaji Krishna Narayan Tarwade Narayan	Bedi Cigarette Shop Tarwade Narayan Bedi	Removal of Registration of Bedi Cigarette Shop for the year 1975-76	10	-	87 Bedi Cigarette Shop for the year 1975-76	D. A. Narayan	Date 16-1-80 Correct. Receive and grant Receipt Signature and full designation of the officer ordering the money to be paid in.
Signature		Total	10	-			

(In words) Rupees

Tax only

† To be used only in the case of remittances to the Bank through departmental officer or the Treasury officer.

Received payment (in words) Rupees

Treasurer.

Accountant.

Treasury Officer.

30

Agent or Manager

Particulars	Amount	
	Rs.	Ps.
Coin ... ..		
Notes (with details) ... ..		
Cheques (with details) ... ..		
<b>Total Rs.</b> ... ..		

Note 1. — In the case of payments at the treasury, receipts for sums less than Rs. 500/- do not require the signature of the Treasury officer, but only of the Accountant and the Treasurer. Receipts for cash and cheques paid for service postage stamps should be given in Form T. R. 5.

NOTE 2. — Particulars of money tendered should be given on the reverse.

NOTE 3. — In cases where direct credits at the Bank are permissible, the column «Head of Accounts» will be filled in by the Treasury Officer or the Accountant General, as the case may be, on receipt of the Bank's Daily Sheet

205/14

P/Tax

FORM No. 4

Original

RECEIPT

Receipt Book No. 56 Receipt No. 29

The T. THE GRAM PANCHAYAT

Received with thanks from Shri. Krishna Mandekar

Rupees Five only (Rs. 5/-)

on account of Professional Tax for the

Date 2/11/87 Year 1987-88

Reference to cash entry

Book

Page No.



Handwritten signature

Signature and Designation of issuing Officer

217

FORM NO. 4

PITARC  
Original

RECEIPT

Receipt Book No. 64

Receipt No. 018

To S. THE GRAM PANCHAYAT

Received with thanks from Shri Shivaji K. Mandrekar

Rupees twelve and paise fifty only

on account of Professional tax under

Date 19/1/89 Gr. no. 12 for the  
Year 1989-90

Reference to cash entry.

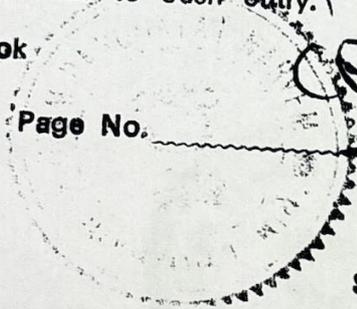
Book

(Rs. 12-50)

Page No.

SECRETARY

GRAM PANCHAYAT, AROD  
Signature and Designation of issuing Officer



P/TEC

Original

FORM No. 4

RECEIPT

Receipt Book No. 53

Receipt No. 83

The V.P. Narva

Received with thanks from Shivaji Krishna Kumbhakar

Rupees ten only (Rs. 10/-)

on account of Professional tax on yada

Date 10/12/56 under No 15 for the

Reference to cash entry years 1955-56

Book (1956-57)

Page No.

Signature of issuing Officer

SECRETARY.

Signature of issuing Officer



## ग्रामपंचायत

मागणीचा लेख  
(नियम २ पहा)



श्री श्रीवाणी क. माहेंकर राहाणार १५०१  
यांस नोटीस देण्यांत येत आहे की श्रीवाणी क. माहेंकर येथील ग्रामपंचायत श्री श्रीवाणी क. माहेंकर  
यांचेकडे १५०१ बदल कमना ३९८१ १९६२  
यांचेकडे १५०१ रोजी सुरू होणाऱ्या आणि दि. ३१ मार्च १९६८  
१९... रोजी संपणाऱ्या १५०१ च्या मुदतीसाठी येणे असलेल्या  
१०१ रुपयांच्या रकमेची मागणी करित आहे आणि ह्या लेखाची बजावणी केल्याच्या  
तारखेपासून तीस दिवसांच्या आंत उक्त रक्कम श्रीवाणी क. माहेंकर येथील ग्रामपंचायतीच्या कार्यालयांत भरण्यांत  
आली नाही किंवा ती न भरल्याबद्दल पंचायतीची खात्री होईल अशा रितीने पुरेसे कारण दर्शविण्यांत आले नाही तर  
ती रक्कम अस्तीत्वांत असलेल्या कायदानुसार सरकारी थकबाकी म्हणून वसूल करण्यांत येईल

दिनांक २०.२.१९६८

सही

पोच दाखल सही

श्रीवाणी क. माहेंकर येथील ग्रामपंचायतीच्या आदेशावरून  
श्रीवाणी क. माहेंकर  
(सरपंच किंवा यथास्थिती उपसरपंच)



RECEIPT

फॉर्म नं. ४ Form No. 4

Receipt Book No. 41

पावती बुक नं.

V. P. Narola

The

Received from

श्री. वि. पी. नारोला (व्यक्तिगत)

एकडून सामार पोहचले रुपये Rupees

१०-००

on account of

श्री. वि. पी. नारोला (व्यक्तिगत) (१९७८-७९ मध्ये)

Date/तारीख

१/१२/८१

reference to cash entry book

Signature

जमेचा संदर्भ

Page No. पा. नं.

SECRETARY: GRAMPANCHAYAT - NAROLA

पावती देणाऱ्या अधिकार्याची सही आणि हुद्दा  
Signature and Designation of Issuing Officer



10/7/90

14  
Original C  
5

Treasury/Sub-treasury

State Bank of India

State Bank of Gujarat

at

Chalan of cash paid into the

To be filled in by the departmental officer or the treasury

To be filled in by the remitter

By whom tendered	Name (or designation) and address of the person on whose behalf money is paid	Full particulars of the remittance and or authority (if any)	Amount	Head of Account	Accounts officer by whom adjustable	Order to the Bank †
Name	Mrs. Shivaji K. Mandsekar Tandada, Nande, Bicholim 5/1 417	Registration/Renewal fees realised under the Shops and Establishment Act, 1973 and the Rules, 1975. Fees for the Year..... Issued Duplicate certificate	Ra. 5/- Ps. 1/- 6/-	0230 Labour and Employment 101 Receipts under Labour Laws. 02 Fees under the Shops and Establishment Act, 1973.		Date 26-11-79 Correct. Receive and grant Receipt
Signature		Total •				Signature and full designation of the officer ordering the money to be paid in.

RECEIVED  
Labour Inspector  
Bicholim.

† To be used only in the case of remittances to the Bank through departmental officer or the treasury officer.

Scroll No.

કચેરી  
Casher

Agent of Manager

Treasury Officer.

Accountant.

Treasurer.

Received payment (in words) Rupees.

(In words) Rupees

Particulars	Amount	
	Rs.	Ps.
Coin ... ..		
Notes (with details) ... ..		
Cheques (with details) ... ..		
<b>Total Rs.</b> ... ..		

Note 1. — In the case of payments at the treasury, receipts for sums less than Rs. 500/- do not require the signature of the Treasury officer, but only of the Accountant and the Treasurer. Receipts for cash and cheques paid for service postage stamps should be given in Form T. R. 5.

NOTE 2. — Particulars of money tendered should be given on the reverse.

NOTE 3. — In cases where direct credits at the Bank are permissible, the column «Head of Account» will be filled in by the Treasury Officer or the Accountant General, as the case may be, on receipt of the Bank's Daily Sheet

9/E/447

IV form (2)

26/11/90

1450

224

FORM T. R. 6

CHALAN No.

Original <sup>1</sup>/<sub>8</sub>

Chalan of cash paid into the

Treasury/Sub-treasury

State Bank of India

State Bank of Saurashtra

at Pachhal

To be filled in by the remitter				To be filled in by the departmental officer or the treasury			
By whom tendered	Name (or designation) and address of the person on whose behalf money is paid	Full particulars of the remittance and or authority (if any)	Amount		Head of Account	Accounts officer by whom adjustable	Order to the Bank +
Name			Rs.	Ps.			Date
Signature <u>Shiraj K. Mandrakar</u>	<u>Shiraj K. Mandrakar</u> <u>Biche Shops</u> <u>Nauran Pachhal State</u>	<u>Remittance fees received</u> <u>from the shops and</u> <u>shops in the town of</u> <u>Pachhal this amount - ACT-1973</u> <u>and the shops in the town of</u> <u>Pachhal this amount - 1975</u> <u>from the shops in 1975</u>	<u>5</u>	<u>0</u>	<u>0230</u> <u>Labour and Emple</u> <u>ment - paid weekly + 100</u> <u>Shops and Emploment</u> <u>and ACT-1973</u>	<u>D. P. Purohit</u>	<u>10/1/59</u>  Correct. Receive and grant Receipt  Fa. <u>(AD)</u>
Signature	<b>Total *</b>						Signature of the departmental officer or the Treasury officer writing the order to the Bank
(In words) Rupees			+ To be used only in the case of remittances to the Bank through departmental officer or the Treasury officer				
Received payment (in words) Rupees.							

Treasurer.

Accountant.

Treasury Officer.

S. B. I. Asst. Gen. Manager

Scroll No 32

Signature

DEPARTMENT OF EXCISE

ORIGINAL  
DUPLICATE  
TRIPPLICATE  
QUADRUPPLICATE

Chaisan No. 13  
Treasurer  
State Bank of India  
Bicholim

Cash paid into the:

at

Bicholim

To be filled by the remitter

To be filled in by the departmental officer

By whom tendered	Description of goods	Strength	Quantity		Rate of duty	Amount Rs.	Head of Account	Order to the Bank
			Bulk Litres	Proof Litres				
1 Shri Shivaaji K. Mandrekar holder of Lic. No. 300 at Naroa, Bicholim.	Defference of licence fee for the period from 1-4-1995 to 31-3-1996 for R.S. of IMFL & CL for consumption					600/-	0039 / State Excise Duty 105 Foreign liquor & Spirit Lic. fee.	9/5/1995
Total amount (in words) Rupees						600/-		
Received payment (in words) Rupees						600/-		

225

Date Correct. 9/5/1995

Excise Receive and grant receipt.

Signature *S. B. S.*

Designation *Cashier*

Treasury Officer, Panjim Goa Di

Accountant,

Treasurer,

Govt. Printing Press, Panjim-Goa-492-10000-4/93

Accountant.

16  
Cashier  
S. B. S.

फॉर्म नं. ४ Form No. 4

RECEIPT

पावती No. 2Receipt Book No. 24 पावती बुक नं.The U.P. NawarReceived from Shivaji K. Mandrekarयांजकडून साभार पोहचले रुपये Rupees Five only

on account of Certificate fee ज्या कारणासाठी  
(NOC) under S.no. 339 for  
the year 1911-12

Date / तारीख 10/1/12

reference to cash entry book

जमेचा संदर्भ

Page No. पा. नं.

Rs. 05/-

पावती देणाऱ्या अधिकाऱ्याची सही आणि हुद्दा  
 Signature and Designation of Issuing Officer

फॉर्म नं. ४ Form No. 4

RECEIPT

पावती No. 89

Receipt Book No. 44

पावती बुक नं.

The Gram Panchayat NarorReceived from Shivaji K. Mandaleयांजकडून साभार पोहचले रुपये Rupees 15/- Filled inon account of Profession of Tax for the  
year 1980-81-82

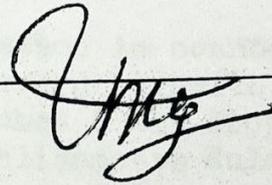
च्या कारणासाठी

Date/तारीख 15-2-87

reference to cash entry book

जमेचा संदर्भ

Page No. पा. नं. \_\_\_\_\_



पावती देणाऱ्या अधिकाऱ्याची सही आणि हुद्दा  
Signature and Designation of Issuing Officer

NO. LIV/S&amp;E/S/447/75/780

GOVT. OF GOA, DAMAN & DIU  
OFFICE OF THE LABOUR INSPECTOR  
BICHOLIM (GOA)

Dated : 9/6/1975

To *Shri Shivaji Krishna Mandekar*  
*Tarwada, Narve, ...*  
*Bicholim Goa, ...*

Sub: Goa, Daman & Diu Shops and Establishments Act, 1973 and  
 the Goa, Daman & Diu Shops and Establishments Rules 1975,  
Registration Certificate.

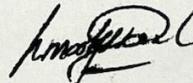
Sir,

With reference to your application in connection with the subject cited above, the undersigned is pleased to forward herewith Certificate of Registration in Form III prescribed under the Goa, Daman & Diu Shops & Establishments Act 1973 and the Goa, Daman & Diu Shops and Establishments Rules, 1975, in respect of your shop/establishment.

This certificate may please be framed and well maintained in your shop/establishment.

Please acknowledge the receipt.

Yours faithfully,



LABOUR INSPECTOR.

Encl: as above.

*form XXV*

S/15

3/1/70

Original

FORM No. 4

RECEIPT

Receipt Book No. 53

Receipt No. 83

The

V.P. Nayak

Received with thanks from

Shri. Krishna Kumbhar,

Rupees

ten only (Rs. 10/-)

on account of

Professional tax on 1/1/70

Date

19/1/70 under No 15 for the year 1969-70

Reference to cash entry

(156-3)

Book

Page No.

SECRETARY

and DEPARTMENTAL Issuing Officer



Signature



# GRAMPANCHAYAT NAROA

230

BICHOLIM - GOA

No. VPN/75 18687

Date 8-7-1986

To

✓ Shri Shivaji K. Mandekar  
Digi - Naroa

You are kindly requested to attend this office on 14-7-1986 at 11.00 AM for inquiry regarding complaint filed by Shri M. E. Pacheco of Belim - Bardol Co. that you have constructed the extension of your house on his property situated at Digi - Naroa

*S. Narasimha Murthy*

**SARPANCH.  
GRAMPANCHAYAT - NAROA**

Cop to Shri M. E. Pacheco  
Belim - Bardol Co.

He is requested to attend this office on above date and time.

क्र. २५

## भागणी हुकूम

( नियम २ वरहुकूम )

रा. शिवाजी नगरा मांडवरा

रा. \_\_\_\_\_ यांसी

माहिती न्हावे की जरी ग्रामपंचायत

तुम्हाकडून ता. १ माहे १९८५ सन १९८५ पासून सुरु होऊन ता. ३१

माहे १९८५ सन १९८५ रोजी संपणाच्या मुदतीकरिता ग्रामपंचायत

याबद्दल तुमचेकडून यावयाची रक्कम रु. १० पैसे — मागत आहे.

याहुकूमाचे बजावणीपासून ३० ( तीस ) दिवसांचे आंत सदरहू रक्कम

रु. १० पैसे — येथील ग्रामपंचायत कार्यालयांत भरले नाहीत किंवा

ग्रामपंचायतीच्या खात्रीलायक असे सदरहू रक्कम न भरण्याचे समाधानकारक

कारण दाखविले नाही तर ग्रामपंचायत वसुलीसाठी प्रचलीत सरकारी कानूनसार

उपाययोजना करील.



ग्रामपंचायतचे हुकूमानुसार

Anand Y. Harve

SARPANCH

सरपंच

GRAM PANCHAYAT - NARVE

ग्रामपंचायत

ता. \_\_\_\_\_

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05/07/2011

FORM I &amp; XIV

नमुना नं १ व १४

BICHOLIM

Page : 1 of 1

Narao.

Survey No. 48

सर्वे नंबर

Sub Div. No. 21

हिस्सा नंबर

Tenure

सत्ता प्रकार

Name of the Field Diggy

शेताचें नांव

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोर्ड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.17.25	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.17.25

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेग

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.00.25	0000.00.00	0000.00.25	0000.17.50

Assessment : कार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेवियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेग
1	Sunil Shivaji Mandrekar ✓		16242	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेग
1	-----Nil-----			

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार	Mutation No. फेरफार नं	Remarks शेग
Bidi Shop owned by shri Gopal Dhondu Salgaonkar (765)		

Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्राप्ति	Remarks शेग
							Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----									

End of Report

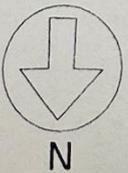
For any further inquiries, please contact the Mamltdar of the concerned Taluka.

OFFICER IN CHARGE  
LAND RECORDSVIDE GOVERNMENT ORDER  
26/1/2001 - RD (7376)  
dated 22/10/2001.e-thinX Infocoom Private Limited  
Place : Bicholim - Goa.

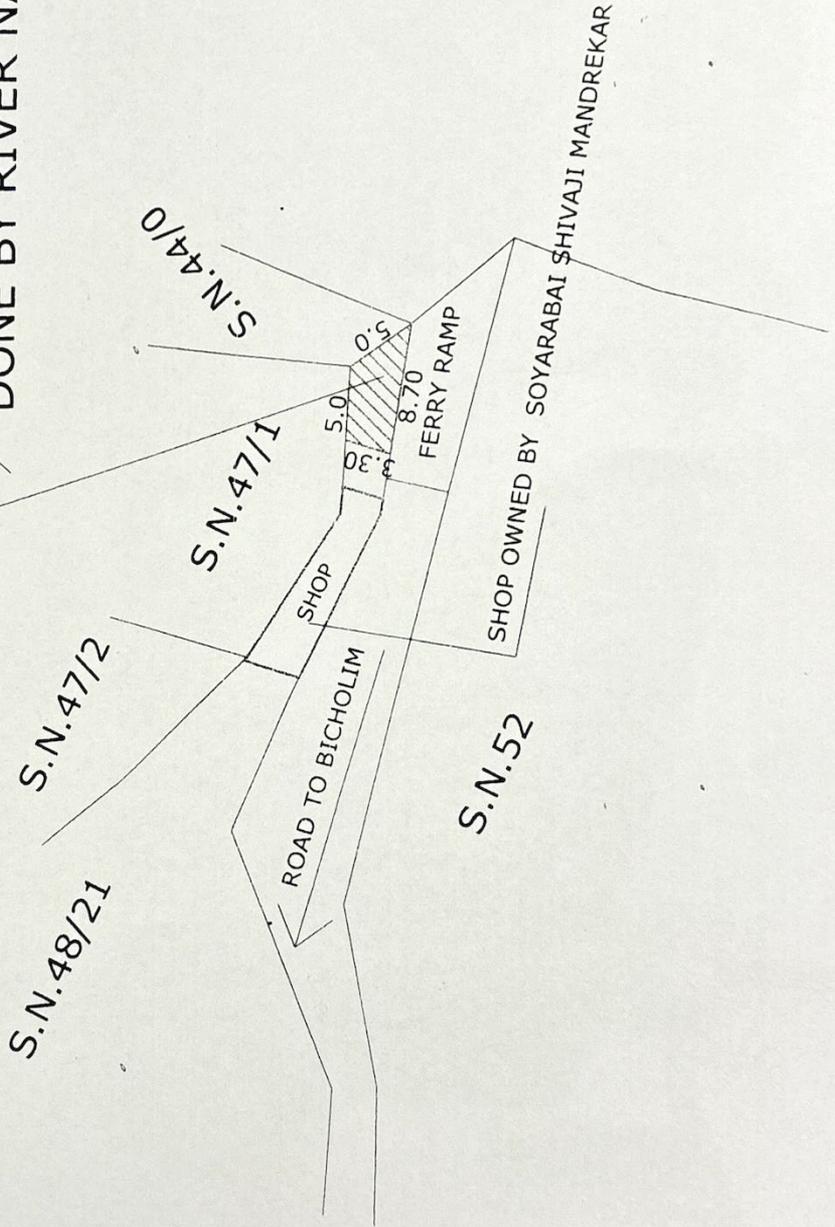
# SITE PLAN

PLAN SHOWING STRUCTURE OWNED BY SOYARABAI SHIVAJI MANDREKAR  
IN SURVEY NO .48/21 SITUATED AT NAROA VILLAGE BICHOLIM TALUKA

SCALE: 1:500



TRESSPASS/ENCROACHMENT  
DONE BY RIVER NAVIGATION DEPT.



  
**RAGHUVIR A. PARAB**  
 Civil Engineer  
 Bicholim - Goa  
 Reg. No. PWD/Engr. 478/98  
 TCP - ER (Dip)/0001/2013



Shot on AWESOME A7D

